

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
...2	26.4.94	<p>A copy of this order be sent to O.P. No.3 along with the notices by through a Special Messenger at the cost of the petitioner in O.A. No. 231/94 (M.P. Mahalik) who would deposit Rs. 70/- in cash in the Cash Section during the course of the day and the same may remain in the suspense account to be paid to the Special Peon who would carry the orders along with the notices. A copy of the order along with the notice be sent to other opposite parties by post, and a copy of the order be also made available to the counsel appearing in each of the cases and also to Mr. Ashok Mishra, learned Sr. Standing Counsel to enable him to take instructions.</p>	<p>Copy of Order along with the notice may be sent to all O.P. by Regd. Post and to O.P. No.3 by Sp. Messenger, cost has been deposited in O.A. 231/94. The same may be given to the O.P. in course.</p> <p><i>Copy 27/4/94</i></p>
3. 5/5/94		<p>Judgment is dictated and pronounced in open court on the 5th of May 1994.</p> <p><i>W.M. (W.M. Member)</i></p>	<p>Counter not filed. No further orders.</p> <p><i>4/5/94</i></p> <p><i>Branch.</i></p>